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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 2453 of 1994

New Delhi this the 4th day of December, 1995

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri Narinder Kumar Tyagi  
R/o N-4/136 Andrews Ganj,  
New Delhi.

..Applicant

None for the applicant

Versus

1. Union of India through the  
Director of Estates,  
Directorate of Estates,  
4th Floor 'C' Wing,  
Nirman Bhawan,  
New Delhi.
2. The Estate Officer,  
(Shri A. Baines)  
Directorate of Estates,  
4th Floor 'B' Wing,  
Nirman Bhawan,  
New Delhi.
3. The Secretary,  
Land & Building Department  
(Allotment Cell),  
Government of National Capital Territory  
of Delhi,  
'A' Block, Vikas Bhavan,  
Indraprastha Estate,  
New Delhi-110 002. ....Respondents

None for the respondents

ORDER (ORAL)

In the light of the Supreme Court's order  
in respect of the applicant directing him to  
vacate the house allotted to him and hand over  
the vacant possession to the C.P.W.D. before  
30th November, 1995, the applicant will have  
no further cause of action to be pursued by this

application.

2. The copy of the Supreme Court's order has been filed in the Registry and has also been brought on the record in the paper book and the directions of the Supreme Court in respect of the applicant is seen at page 15 of the Supreme Court's order. It is also directed in the said order that the O.A. No. 2453 of 1994 pending before the Central Administrative Tribunal, Principal Bench, New Delhi, shall stand disposed of. In view of this, no further direction is necessary. Accordingly, this O.A. stands disposed of.

  
(K. MUTHUKUMAR)  
MEMBER (A)

RKS